

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/301, 314/2008

original
(Arising out of Order-in-Appeal C. Cus. No. 14/2008 dated
06.05.2008 passed by the Commissioner of Customs (Appeals),
Tuticorin)

1. M/s. Trans Asian Shipping Services (P) Ltd. : Appellants
2. M/s. SMT Logistics

Vs.

CC, Tuticorin : Respondent

Appearance

None
for the appellants

Shri A. Cletus, ADC (AR)
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi, Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **16.08.2017**

FINAL ORDER No. 41767-41768/2017

Per Bench

The issue involved in the above appeals being connected
they are heard together and are disposed by this common order.

2. None appeared on behalf of the appellants.
3. The above appeals had been listed for hearing on 22.05.2017
and on that date none appeared for the appellants though notice

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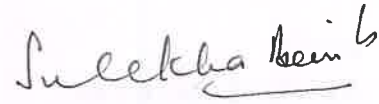
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was issued. The matter was adjourned to 07.08.2017. On this day the case was further adjourned to 16.08.2017 as last chance. On earlier occasions also ie., 01.03.2017 also there was no representation on behalf of the appellants and the case was adjourned to 04.04.2017 as last chance. Inspite of repeated notices and adjournments, appellants have not turned up. Therefore it is inferred that they are not interested in prosecuting the matter and therefore both the appeals are dismissed for non-prosecution.

(Operative portion of the order was pronounced in open court)



(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)



(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

BB



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